

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No.3002
TO BE ANSWERED ON 11.03.2026**

E-SAKSHI PORTAL

3002.SHRI BIDYUT BARAN MAHATO:

SHRI DINESHBHAI MAKWANA:

DR. MANNA LAL RAWAT:

SMT. HIMADRI SINGH:

SHRI DAMODAR AGRAWAL:

SHRI RAMESH AWASTHI:

SHRI SURESH KUMAR KASHYAP:

SHRI SUKHJINDER SINGH RANDHAWA:

SHRI PRADEEP KUMAR SINGH:

SHRI DILIP SAIKIA:

SMT. KAMLESH JANGDE:

SHRI LUMBARAM CHOUDHARY:

DR. RAJESH MISHRA:

SHRI MADHAVANENI RAGHUNANDAN RAO:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of the progress achieved under the Members of Parliament Local Area Development Scheme (MPLADS) including fund flow revision, e-SAKSHI portal and mobile app implementation;

(b) the details of the number of works recommended completed and currently under progress along with the details of the initiatives taken regarding capacity building, State and year-wise;

(c) whether the Government has assessed the impact of MPLADS on community assets such as drinking water facilities and sanitation and if so, the details thereof;

(d) whether there is inordinate delay in the completion of works under the said scheme and if so, the details thereof;

(e) whether the Government proposes to issue directions to the States including Punjab for timely completion of the works; and

(f) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS [RAO INDERJIT SINGH]

(a) The Ministry has launched the eSAKSHI portal for implementation of the Revised Fund Flow Procedures under MPLADS with effect from 1 April 2023. The portal is a significant initiative aimed at enhancing efficiency, accountability and transparency in managing MPLADS funds. It provides an integrated digital platform wherein MP recommendations, district-level sanctioning, and execution by implementing agencies are seamlessly coordinated, ensuring a smooth and efficient workflow. The transition to the digital system has streamlined fund releases, eliminated physical accounts, enabled Hon'ble Members and all stakeholders to recommend, monitor, and manage works online, and incorporated secure OTP-based verification. Real-time tracking of works and fund utilization further strengthens transparency and accountability while expediting project implementation.

A mobile application for Hon'ble Members of Parliament was launched in January 2024. The application was extended to other stakeholders including State Nodal Authorities, Nodal District Authorities, Implementing District Authorities and Implementing Agencies in August 2024. A 'Citizen Request' module has also been introduced, enabling public to submit developmental requests directly to Members of Parliament.

The MPLAD Scheme transitioned from Model 2 to Model 1A (TSA Hybrid) from 1 April 2025. Under Model 1A, the PMU-CNA has opened an assignment account with the RBI, linked to the CNA-SBI account. SBI generates a consolidated daily fund demand based on bills raised, which is pushed to PFMS for approval. Once approved, funds are transferred from the RBI assignment account to the SBI account and thereafter directly to vendors. This mechanism ensures a fully streamlined process with no parking of funds at any level.

Technical and operational issues arising from these transitions are being addressed through enhanced backend support, coordination between MoSPI, PFMS, and SBI, and periodic updates.

As a result, ₹ 3482.54 crore (as on 07.03.2026) has been released directly to vendors in the current financial year surpassing past trends.

(b) The state and year-wise details of works recommended under MPLADS and their status of sanction, completion and progress as on 06.03.2026 in respect of 18th Lok Sabha is enclosed (Annexure I).

The Ministry conducts monthly review meetings with States and Union Territories to monitor scheme implementation, assess progress of MPLADS works, and address any operational challenges. To improve stakeholders' familiarity with the eSAKSHI portal, the Ministry has been organizing workshops, webinars, and hands-on training sessions for State/UT representatives, Members of Parliament (MPs), and their personal staff. A detailed list of all physical workshops and trainings held across States/UTs is provided at Annexure II. In addition, multiple webinars and online sessions are conducted to provide continued assistance to portal users.

Further, kiosks are set up during each Parliament session (since the Monsoon Session 2023) to assist MPs with MPLADS processes and eSAKSHI portal. A helpdesk operates from 10 AM to 6 PM on all working days during session period to support MPs and stakeholders, ensuring they have access to necessary resources for smooth fund utilization. The Ministry has also made user manuals and instructional videos for the eSAKSHI portal and made available to the Stakeholders.

(c) The Ministry has conducted a Third-Party Physical Evaluation of the MPLADS works completed during the period 01.04.2019 to 31.03.2024, in 504 nodal districts across the country to ascertain and assess various aspects of implementation of the MPLAD Scheme. As per the report of the evaluation, 12.67% of the total sanctioned works covered under the study, accounting for 10.23% of the total sanctioned cost, pertained to Drinking Water and Sanitation. The key findings of the Report of Third-Party Physical Evaluation are as below:

- i. 100% of assets selected as sample were located at the time of field evaluation.**
- ii. Based on the primary findings, 94.56% of the assets were found as functional, indicating effective execution and usability of the majority of projects.**
- iii. Overall, 82.27% of the assets surveyed were reported to be properly maintained**
- iv. It was found that 87.24% of recommended projects were sanctioned within the prescribed timelines.**

- v. Based on the data received, 86.72% of works were completed within the prescribed timelines of 365 days.**
- vi. At the community level, MPLADS assets are expected to provide better social infrastructure, strengthened local connectivity, and created spaces that foster collective well-being.**
- vii. During field visits, 77.04% respondents gave the feedback that the project has contributed to the overall development of their community, while 95.82% of respondents reported that the MPLAD Scheme has increased their trust in governance and public authorities.**

(d) to (f) As per Para 3.2.4 of the MPLADS Guidelines, 2023, the sanction/rejection in respect of all recommendations made by the Member of Parliament shall be issued by the Implementing District Authority within 45 days from the date of receipt of the recommendations to the Implementing District Authority.

As per Para 3.2.12 of the MPLADS Guidelines, 2023, the sanction letter issued by the Implementing District Authority shall stipulate a time limit for completion of the work by the Implementing Agency, which should generally not exceed one year. In exceptional cases, for instance in difficult/ hilly terrain, etc., where the implementation time is likely to exceed one-year, specific justification for the same shall be incorporated in the sanction letter.

The Ministry regularly issues advisories to State Nodal Authorities and conducts monthly and quarterly review meetings with State/UT Governments and District Authorities to ensure timely sanction, execution, and completion of works strictly in accordance with the Scheme guidelines.

Further, with the operationalization of the eSAKSHI portal for fund flow and project monitoring, real-time visibility of works has enhanced transparency and strengthened oversight of the Scheme Real-time work progress monitoring reports, including details of works pending for sanction beyond 45 days from the date of recommendation, works remaining incomplete after one year of sanction, and works where no payment has been made within three months of sanction, have been made available under State/District logins to facilitate focused monitoring and review at different administrative levels. Zonal workshops are also conducted periodically to review progress, resolve bottlenecks, and improve implementation efficiency.

{Annexure referred to in part (b) of Reply to Lok Sabha Unstarred Question No. 3002 for answer on 11.03.2026}

(₹ in crore)

S.No.	States/UTs	FY 2024-25								FY 2025-26							
		Works Recommended		Works Sanctioned*		Works Under Progress*		Works Completed*		Works Recommended		Works Sanctioned*		Works Under Progress*		Works Completed*	
		Number	Amount	Number	Amount	Number	Amount	Number	Amount	Number	Amount	Number	Amount	Number	Amount	Number	Amount
1	Andaman And Nicobar Islands	6	1.93	5	1.53	5	1.53	0	0.00	20	4.55	5	1.08	5	1.08	0	0.00
2	Andhra Pradesh	1015	68.63	904	59.15	642	45.92	262	13.23	1829	124.69	1311	90.91	1139	84.38	172	6.53
3	Arunachal Pradesh	48	5.00	47	4.90	25	2.74	22	2.16	195	14.29	158	11.58	126	9.05	32	2.53
4	Assam	647	37.45	548	30.93	523	30.06	25	0.87	1346	83.58	661	44.70	622	41.79	39	2.91
5	Bihar	1305	104.52	1243	98.83	239	16.06	1004	82.77	2959	207.59	1904	140.67	1031	67.65	873	73.02
6	Chandigarh	38	1.92	17	0.83	2	0.25	15	0.58	74	5.57	33	3.01	23	2.49	10	0.52
7	Chhattisgarh	787	42.63	765	40.71	416	22.10	349	18.61	1170	56.09	946	44.41	752	35.70	194	8.72
8	Delhi	117	10.50	73	6.18	65	5.57	8	0.62	387	35.38	314	25.84	313	25.76	1	0.07
9	Goa	80	8.04	33	3.25	29	2.66	4	0.60	138	12.74	31	2.54	19	2.10	12	0.44
10	Gujarat	2600	90.05	2167	71.11	1187	39.88	980	31.23	4375	154.03	2939	101.24	2409	86.42	530	14.82
11	Haryana	390	21.34	339	18.84	226	14.66	113	4.18	995	52.02	750	37.65	594	32.44	156	5.21
12	Himachal Pradesh	474	10.82	372	9.19	325	8.15	47	1.04	1212	26.30	950	20.30	880	19.26	70	1.04
13	Jammu And Kashmir	288	12.20	236	8.36	96	5.68	140	2.69	512	28.45	351	20.59	318	19.63	33	0.96
14	Jharkhand	953	29.17	917	27.95	800	21.04	117	6.91	2631	90.33	1627	57.96	1614	57.59	13	0.37
15	Karnataka	1527	89.73	1032	62.65	850	53.28	182	9.37	2473	146.86	765	43.90	725	41.82	40	2.09
16	Kerala	1617	85.25	1095	54.71	786	40.81	309	13.90	2019	113.11	1081	61.88	984	58.26	97	3.61
17	Ladakh	0	0.00	0	0.00	0	0.00	0	0.00	23	2.78	8	0.64	8	0.64	0	0.00
18	Lakshadweep	0	0.00	0	0.00	0	0.00	0	0.00	27	9.05	17	5.68	16	5.66	1	0.02
19	Madhya Pradesh	2468	104.43	2311	98.92	1412	65.95	899	32.97	3034	121.09	1854	79.32	1486	66.25	368	13.07
20	Maharashtra	1428	141.62	793	79.20	654	64.41	139	14.79	2465	231.28	539	48.45	503	44.90	36	3.55
21	Manipur	29	7.71	29	7.71	16	5.28	13	2.43	36	9.37	31	8.48	29	8.20	2	0.28
22	Meghalaya	207	8.87	196	8.43	148	6.78	48	1.65	246	10.40	201	8.40	175	7.50	26	0.90
23	Mizoram	106	4.90	105	4.89	86	3.66	19	1.23	65	4.85	59	4.40	56	4.32	3	0.08
24	Nagaland	23	4.90	23	4.90	0	0.00	23	4.90	16	4.90	16	4.90	2	0.97	14	3.93

25	Odisha	1598	40.68	1446	34.97	900	27.78	546	7.19	2653	112.02	1351	54.30	1182	48.57	169	5.73
26	Puducherry	22	4.63	16	3.08	13	2.81	3	0.27	40	7.51	0	0.00	0	0.00	0	0.00
27	Punjab	1012	31.76	921	28.84	311	12.22	610	16.62	2417	76.21	2057	62.95	1647	51.39	410	11.56
28	Rajasthan	944	60.49	800	49.61	454	33.65	346	15.96	1680	112.55	926	60.30	823	55.37	103	4.93
29	Sikkim	21	4.89	21	4.89	13	2.65	8	2.24	53	5.57	30	4.83	29	4.78	1	0.05
30	Tamil Nadu	1550	148.87	1349	121.27	836	79.72	513	41.55	3094	251.32	2017	136.00	1419	107.67	598	28.33
31	Telangana	1555	47.67	1318	38.31	924	26.94	394	11.36	2612	103.84	1421	57.30	1224	52.00	197	5.31
32	The Dadra And Nagar Haveli And Daman And Diu	0	0.00	0	0.00	0	0.00	0	0.00	82	11.61	0	0.00	0	0.00	0	0.00
33	Tripura	10	4.92	9	4.59	9	4.59	0	0.00	38	10.45	27	6.65	27	6.65	0	0.00
34	Uttar Pradesh	7025	291.28	6584	272.36	3017	114.95	3567	157.41	8633	439.51	4880	319.49	4186	264.90	694	54.59
35	Uttarakhand	187	6.49	167	6.08	134	4.74	33	1.34	503	15.98	280	9.20	252	8.50	28	0.70
36	West Bengal	2321	160.83	2124	139.04	1284	101.24	840	37.80	3201	225.14	1734	126.10	1490	114.05	244	12.05

*works sanctioned, under progress and completed as on 06.03.2026 in respect of the works recommended during the respective financial year.

Annexure II

{Annexure referred to in part (b) of Reply to Lok Sabha Unstarred Question No. 3002 for answer on 11.03.2026}

S.No.	Date	Location
1	23rd Feb 2023	Delhi
2	2nd March 2023	Jaipur
3	10th March 2023	Kolkata
4	17th March 2023	Bangalore
5	3rd May 2023	Delhi
6	16th May 2023	Chandigarh
7	19th May 2023	Lucknow
8	23rd May 2023	Patna
9	29th May 2023	Trivandrum
10	5th June 2023	Mumbai
11	12th June 2023	Jaipur
12	21st June 2023	Tripura
13	26th June 2023	Haryana
14	4th July 2023	Srinagar, J&K
15	6th July 2023	Raipur, Chhattisgarh
16	8th July 2023	Goa
17	11th July 2023	Vijayawada, Andhra Pradesh
18	13th July 2023	Chennai, Tamil Nadu
19	17th Aug 2023	Dehradun, Uttarakhand
20	18th Aug 2023	Bhopal, Madhya Pradesh
21	22nd Aug 2023	Hyderabad Telangana
22	25th Aug 2023	Puducherry
23	28th Aug 2023.	Shillong, Meghalaya
24	30th Aug 2023	Guwahati, Assam
25	31st Aug 2023- 01st Sept 2023	Kolkata, West Bengal
26	5th Sept 2023	Kavaratti, Lakshadweep
27	8th Sept 2023	Bhubaneswar, Odisha
28	11th Sept 2023	Gandhinagar, Gujarat
29	15th Sept 2023	Ranchi, Jharkhand
30	03rd Oct 2023	Port Blair, Andaman

31	13th Oct 2023	Bangalore, Karnataka
32	16th Oct 2023	Chandigarh
33	24th Nov 2023	Chandigarh
34	19th Jan 2024	Kolkata, West Bengal
35	12th Mar 2024	Sikkim
36	20th-21st Jun 2024	Delhi
37	29th Nov 2024	Kolkata
38	22nd Jan 2025	Delhi
39	29th Aug 2025	Jaipur, Rajasthan ⁽¹⁾
40	2nd Sep 2025	Delhi ⁽²⁾
41	19th Sep 2025	Hyderabad, Telangana ⁽³⁾
42	7th Nov 2025	Mumbai, Maharashtra ⁽⁴⁾
43	23rd Jan, 2026	Kochi, Kerala ⁽⁵⁾

(1) Zonal workshop covering all the districts in Rajasthan and participants associated with MPLADS from Uttar Pradesh, Uttarakhand, Jammu & Kashmir, Punjab, Haryana, Ladakh

(2) All-India training for the personal staff of Hon'ble Members of Parliament

(3) Zonal workshop covering all the districts in Telangana, and participants associated with MPLADS from Andhra Pradesh, Puducherry, Kerala, Karnataka, Goa, Lakshadweep, Himachal Pradesh

(4) Zonal workshop covering all the districts in Maharashtra and participants associated with MPLADS from Madhya Pradesh, Chhattisgarh, Gujarat, Dadra and Nagar Haveli and Daman and Diu

(5) National Level Brainstorming Workshop